

BENCH-II

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P (I.B) No.230/KB/2017

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 2nd August, 2017, 10.30 A.M

Name of the Company	Super Smelters Limited. -Versus- Imperial Tubes Pvt.Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Rudraman Bhattacharyya Adv.
2. Sanjay Chakrabarti Adv.
3. Nupur Jalan Adv.
4. Soumit Dasgupta Adv.

For Petitioners.

S. Chakrabarti
Advocate

1. Mainak Bose Adv.
2. Lokesh Sharma Adv.

For the
Respondent.

02-08-2017 – CP(IB) No. 230/KB/2017- Super Smelters Limited Vs. Imperial Tubes Pvt. Ltd.

O R D E R

The Ld. Lawyer on behalf of the Operational Creditor as well as on behalf of the Corporate Debtor are present.

The Corporate Debtor has prayed for some time to file his reply.

Heard. The prayer of the Corporate Debtor is allowed. The Corporate Debtor is given 10 days' time to file the reply with copy to the Operational Creditor.

Fixing 21-08-2017.


MANORAMA KUMARI
MEMBER(J)